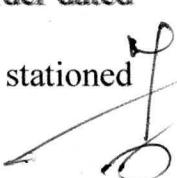


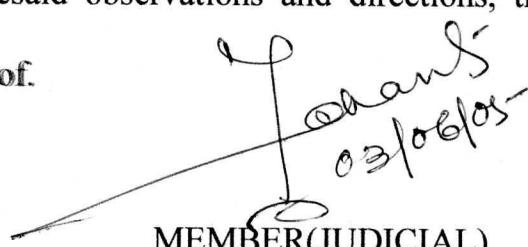
ORDER NO.1, DATED: 03.06.2005.

By order dated 17th March, 2003, this Original Application was disposed of requiring the Respondents to grant necessary reliefs to the Applicant as due and admissible under the Rules. Respondents were to act within sixty days from the date of receipt of a copy of the order dated 17th March, 2003. By filing the present M.A. No. 105 of 2005, the Applicant has pointed out that despite his representation dated 03.01.2005, the Respondents have not yet acted on the said order of this Tribunal dated 17th March, 2003. It appears, the representation dated 3rd January, 2005 was addressed to the Divisional Railway Manager of the E.Co Railways of Khurda Road. It further appears, the order dated 17.03.2003 of this Tribunal was communicated to the DRM stationed at Khurda Road but he was described as DRM of S.E.Railways. In fact, the DRM at Khurda Road was previously under the S.E.Railway and presently under E.C.Railways. Therefore, notwithstanding the technical defects of the description the Authorities of SE Rlys./E.C.Railways should act promptly to resolve the grievances of the Applicant; which they should do within a period of sixty days from the date of receipt of a copy of this order. copies of this order along with copy of the order dated 17.03.2003, be sent to the General Manager of E.Co. Railways stationed



at Bhubaneswar and copies of this order along with copies of the M.A. be sent to all the Respondents of the O.A. No. 139 of 2003; for which learned counsel appearing for the Applicant undertakes to file extra copies of the M.A. No.105/2005 by 07-06-2005. Free copies of this order be also be given to learned counsel for the Applicant and Mr. C.R.Mishra, learned Additional Standing Counsel for the Railways, on whom a copy of this M.A. has already been served.

With the aforesaid observations and directions, this M.A.
No. 105 of 205 is disposed of.


MEMBER(JUDICIAL)

Copy of order
off. 3/6/05 a/w
M.A. 105/05 Copy
issued to all
the respondents by
post.

The same copy
of order issued
to the counsel
for both side.


SC 10/6/05

MP
10/6/05